

of the above mentioned companies. BIFR formed the opinion that it was just and equitable that the companies be wound up under section 20(1) of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA). Accordingly, the opinion of the BIFR has been forwarded to the concerned High Courts for necessary action.

(d) Under Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), BIFR is required to revive potentially viable sick industrial companies and recommend to the concerned High Courts closure of non-viable companies. While employment aspect is kept in view by BIFR at the time of considering the viability of a sick industrial company, the SICA does not provide for rehabilitation of staff as such.

#### Bonded Labour

3006. SHRI MANORANJAN BHAKTA : Will the Minister of LABOUR be pleased to state :

(a) whether the National Human Rights Commission has recently urged the Union Government to identify the sectors where bonded labour is still existing and to take steps to eliminate the same; and

(b) if so, the remedial steps taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) No, Sir.

(b) Question does not arise.

[Translation]

#### Growth Centres in Madhya Pradesh

3007. SHRI PAWAN DIWAN : Will the Minister of FINANCE be pleased to state :

(a) whether share money contribution and loan payable by growth centres to be set up in Madhya Pradesh with an investment of thirty crore rupees under Central Government policy of Industrial Growth Centre has been released;

(b) if so, the reasons thereof;

(c) whether representations have been submitted by the implementation agency (Industrial Growth Centre Corporation) of Madhya Pradesh in this regard;

(d) if so, the decision taken thereon;

(e) whether necessary instructions have been issued by the Central Government to financial institutions in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (f). The information is being collected and will be laid on the Table of the House.

[English]

#### Computerise Tax Assessment System

3008. SHRI RAMPAL SINGH :  
SHRIMATI DIPIKA H. TOPIWALA :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government proposes to computerise the tax assessment system all over the country;

(b) if so, the details thereof;

(c) whether all the formalities have been completed in this regard; and

(d) if not, the time by which the above work is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (d). It is proposed to computerise the tax assessment system in phases as a part of Comprehensive Computerisation in the Income-tax Department. The metropolitan Charges of Delhi, Bombay and Madras will be covered in the first phase in 1996-97 and the remaining Charges will be covered in subsequent phases. All the necessary formalities in this regard are under completion.

#### Setting up of International Airport

3009. SHRI RAMA KRISHNA KONATHALA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government propose to set up an International airport at Visakhapatnam and a survey has since been conducted in this regard by RITES;

(b) if so, the details thereof; and

(c) by when this project is likely to be grounded and commissioned?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir.

(b) and (c). Do not arise.

#### Cases of export of spurious items to Russia

3010. SHRI SHRAVAN KUMAR PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether a number of cases have come to the notice of the Government in which some traders are misusing the "Moscow Conduct" to export spurious materials or junk and then secure huge amounts of foreign exchange;

(b) if so, the facts and details thereof;

(c) the reaction of the Government thereto; and